

In The Central Administrative Tribunal
Calcutta Bench

CPC 110 of 1998
(OA 998 of 1996)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. G.S. Maingi, Administrative Member

Jogee Paiker

-VS-

M.R. Murmu (S.E.Rly)

For the Applicant : Mr. A. Chakraborty, Advocate

For the Respondents: Ms. S. Banerjee, Advocate

Heard on : 17-2-2000

Date of Order : 17-2-2000

O R D E R

D. PURKAYASTHA, JM

1. Id. Advocate Ms. Banerjee on behalf of the alleged contemnor submits that relief has been granted to the applicant in terms of the judgement dated 1.6.98. So, application should be disposed of.

2. Id. Advocate Mr. Chakraborty on behalf of the applicant submits that he has no instruction from his client. So he cannot dispute the statement made by Id. Advocate Ms. Banerjee.

3. Since respondents have complied with the direction of the Tribunal, therefore, application is disposed of.

G.S. Maingi

(G.S. Maingi)
Member (A)

D. Purkayastha

(D. Purkayastha)
Member (J)